

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.215
CP(IB)/208(AHM)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Narendra Kumar Bhimsen Goyal
V/s
Bank of Baroda

.....Applicant

.....Respondent

Order delivered on: 20/03/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tirth Nayak, Adv.
For RP : None
For the Respondent : Ms. Nalini Lodha, Adv.

ORDER

Resolution Professional not present. Resolution Professional is directed to remain present on next date of hearing. Ld. Counsel for the applicant seeks time to go through the bank reply.

List for hearing on 03.04.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)